

**SCHEDULE II
FORM B**

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF FEARLESS MEDIA
PRIVATE LIMITED**

Sr. No.	PARTICULARS	DETAILS
1.	NAME OF CORPORATE DEBTOR	Fearless Media Private Limited
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	22-May-2015
3.	AUTHORITY UNDER WHICH CORPORATE IS INCORPORATED/ REGISTERED	ROC-Mumbai
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE DEBTOR	U22300MH2015PTC264764
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	71 - Kalpatru Royale CHS, Plot - 110, Rd 29, Sion (E), Mumbai Mumbai City MH 400022 IN
6.	DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	24 th October, 2019
7.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE DEBTOR	26 th November, 2019 (date of the order) 11 th January, 2020 (on/about date of publishing order on NCLT website)
8.	NAME AND THE REGISTRATION NUMBER OF INSOLVENCY PROFESSIONAL ACTING AS LIQUIDATOR	Name: Rajeev N Bhatia Reg. No: IBBI/PA-001/IP-P01384/2018-19/12158
9.	ADDRESS AND E-MAIL OF THE LIQUIDATOR. AS REGISTERED WITH THE BOARD	Address: 304 Richa Industrial Estate, Off Link Road, Andheri West, Mumbai 400 053 Email: rajeevnbhatia@gmail.com
10.	ADDRESS AND E-MAIL TO BE USED FOR CORRESPONDENCE WITH THE LIQUIDATOR	Address: 304 Richa Industrial Estate, Off Link Road, Andheri West, Mumbai 400 053 Email: fmpl.ibt@gmail.com
11.	LAST DATE FOR SUBMISSION OF CLAIMS	10 th February, 2020

Notice is hereby given that the Hon'ble National Company Law Tribunal Mumbai Bench has ordered the commencement of liquidation of the **Fearless Media Private Limited** on 26th November, 2019 (Order became available for download on/about 11th January, 2020).

The stakeholders of Fearless Media Private Limited are hereby called upon to submit their claims with proof on or before 10th February, 2020 to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.



Claims shall be filed by all stakeholders in applicable Form as prescribed under Schedule II of IBBI(Liquidation Process) Regulations , 2016 which can be downloaded from <https://www.ibbi.gov.in/home/downloads>.

Submission of false and misleading claims shall attract penalties.



CA Rajeev N Bhatia

Liquidator

In the matter of Fearless Media Private Limited
IBBI/IPA-001/IP-P01384/2018-19/12158



Date : 14th January, 2020
Place: Mumbai